

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO. 534 / 1997.

Thursday, this the 3rd day of July, 1997.

Coram: Hon'ble Shri B.S.Hegde, Member(J).

S.B.Prasad,  
C/o.Shri S.S.Gupta,  
J-51/6, Ordnance Estate,  
O.E. Ambernath Post  
Office - 421 502,  
Dist. Thane.

... Applicant.

(By Advocate Shri S.P.Kulkarni).

V/s.

1. Union of India through  
General Manager,  
Ordnance Factory, O.E.  
Ambernath Post Office,  
Dist. Thane - 421 502.

2. The Director,  
Grievance Cell,  
Ordnance Factory Board,  
10-A, Auckland Road,  
Calcutta - 700 001. ... Respondents.

(By Advocate Shri R.K.Shetty)

O R D E R

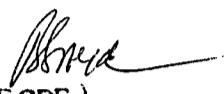
(Per Shri B.S.Hegde, Member(J))

Heard Shri S.P.Kulkarni, counsel for the  
applicant and Shri R.K.Shetty, counsel for the  
respondents.

2. The counsel for the applicant states that  
the applicant had opted for Pension Scheme while in  
service when he was asked to give an option, but the  
same is not considered. Thereafter, he made a  
representation and on the basis of the representation  
the respondents vide their letter dt. 29.3.1997  
have replied by saying that his case regarding grant  
of pension is under correspondence with the higher  
authorities decision. Accordingly, I hereby direct  
the respondents to pass a speaking order on the basis

of applicant's representation within a period of two months from the date of receipt of this order.

No order as to costs.

  
(B.S. HEGDE)  
Member (J).

B.